

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA 647/87

Date of decision: 24.07.1992

Shri V.S. Varadhan

...Applicant

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the Applicant

Shri K.R. Nagaraja, Counsel.

For the Respondents

Shri P.H. Ramchandani, Senior Counsel.

Judgement (Oral)

(delivered by Hon'ble Mr. Justice V.S. Malimath, Chairman)

Shri Nagaraja, learned counsel for the applicant and Shri Ramchandani, learned senior counsel for the respondents rightly and fairly submitted that this case stands concluded by the judgement of the Tribunal in OA-731/88 - V.K. Seth Vs. Union of India & Ors. Following the said judgement this Application is allowed and the impugned order dated 24.11.1986, promoting certain officers from S.A.G. Level-II to S.A.G. Level-I to the exclusion of the applicant and the order dated 30.1.1987, rejecting the representation of the applicant are quashed. The inter-se-seniority of the officers, including the applicant in S.A.G. Level-II shall remain undisturbed as on 1.1.1986, when S.A.G. Level-II was merged with S.A.G. Level-I.

2. We further direct that a review DPC be convened to consider the case of the applicant for further promotion to the higher grade of Rs.7300-7600, as on the date on which his immediate junior was considered and accorded pro-

motion, and if on such review by the DPC the applicant is found fit and suitable for promotion, he shall be accorded promotion with effect from the date his immediate junior was promoted with all consequential benefits including the retirement benefits. This shall be complied with within a period of 3 months from the date of receipt of a copy of this judgement. No costs.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

July 24, 1992.

skk